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ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY SECRETARIAT
ITANAGAR

NOTIFICATION

The 27th August, 2020

No. LA/Bill-10/2020.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 27th August, 2020 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

BILL NO. 10 OF 2020

(As introduced in the Legislative Assembly on 27th August, 2020)

THE FACTORIES (ARUNACHAL PRADESH AMENDMENT) BILL, 2020

A

BILL

further to amend the Factories Act, 1948 (Central Act 63 of 1948), as in force in the State of Arunachal Pradesh.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy first year of the Republic of India as follows:-

- Short title and commencement :** (1) This Act may be called the Factories (Arunachal Pradesh Amendment) Act, 2020.
(2) It shall be deemed to come into force 14th July, 2020.
- Amendment of section 2 :** In section 2 of the Factories Act, 1948 (Central Act 63 of 1948), as in force in the State of Arunachal Pradesh (hereinafter referred to as the "Principal Act"), in clause (m),-
 - in sub-clause (i), for the words "ten or more workers", the words "twenty or more workers" shall be substituted;
 - in sub-clause (ii), for the words "twenty or more workers", the words "forty or more workers" shall be substituted.
- Insertion of section 5A:** After section 5 of the principal Act, the following section shall be inserted, namely :—

"5A. Where the State Government is satisfied in the public interest that it is necessary to create more economic activities and employment opportunities, it may, by notification in the Official Gazette, exempt, subject to such conditions as it may think fit, any new factory or class or description of new factories which are established and whose commercial production start, from all or any of the provisions of this Act for a period of one thousand days from the date on which such commercial production start.

Explanation : For the purposes of this section, the expression "new factory or class or description of new factories" means such factory or class or description of factories which are established and whose commercial production start within a period of one thousand days after the commencement of the Factories (Arunachal Pradesh Amendment) Act, 2020.
- Amendment of section 85 :** In section 85 of the principal Act, in sub-section (1), in clause (i), for the words "ten" and "twenty", the words "twenty" and "forty" shall be respectively substituted.

Kago Habung
Secretary,
Legislative Assembly,
Arunachal Pradesh,
Itanagar.